
(2023) 05 DEL CK 0460

In the Delhi High Court

Case No : Civil Writ Petition No. 5570 Of 2023, Civil Miscellaneous Application
No. 21862 Of 2023

Pravesh Kumar Mandal

APPELLANT

Vs

Union Of India & Anr.

RESPONDENT

Date of Decision : 09-05-2023

Acts Referred:

Citation : (2023) 05 DEL CK 0460

Hon'ble Judges : Suresh Kumar Kait, J;Tushar Rao Gedela, J

Bench : Division Bench

Advocate : Balendu Shekhar, Amit Acharya, Sriansh Prakash, Krishna Chaitanya

Final Decision : Disposed Of

Judgement

CM APPL. 21862/2023 (exemption)

1. Allowed, subject to all just exceptions.
2. The application is accordingly disposed of.

W.P.(C) 5570/2023

3. Vide the present petition, petitioner is seeking directions to the respondent no.2 to transfer/post the petitioner to any establishment at the BSF Headquarters, New Delhi or TC & STC BSF Hazaribagh so that he is able to be with his wife continuously and can get her treatments done.

4. On the last date of hearing, i.e. on 01.05.2023, none appeared on behalf of the petitioner and same is the position today.

5. In the interest of justice, we hereby dispose of present petition by directing the respondents to treat the present petition of the petitioner as a representation on his behalf and decide the same within four weeks. The decision so taken shall be communicated to the petitioner within one week thereafter with a reasoned order.

6. Needless to say, if the petitioner feels aggrieved by the decision of the respondents on his representation, he may approach appropriate forum.